

MINUTES OF THE MEETING No. 1/12 dated 6.4.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri P.P. Srivastava, Deptt. C&PC(Chem.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.52/11 for confirmation and confirmed and adopted the same without any change.

Case No A-1 NC No.1/12 Dated 6.4.11	M/ s Aquagel Chemicals (P) Ltd, Bhavnagar F.No.01/83/162/465/AM11/DES-IV RLA F.No.37/24/40/0003/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 4.5.2011..

Case No A-2 NC No.1/12 Dated 6.4.11	M/ s Aquagel Chemicals (P) Ltd, Bhavnagar F.No.01/83/50/1004/AM10/DES-IV RLA F.No.37/24/40/0002/AM10
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The Committee considered the case as per agenda and file handed over to DIPP for examining and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.5.2011.

Case No D-1 NC No.1/12 Dated 6.4.11	M/ s Chemexcil, Ahmedabad Sub:- Clarification of Admissibility of DEPB for products under DEPB Serial No.949
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.5.2011.

Case No D-2 NC No.1/12 Dated 6.4.11	M/ s Chemexcil, Ahmedabad Sub:- Inclusion of all Reactive lack Mixes under DEPB for Reactive Black BL/GR at S.No.269
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.5.2011.

Case No M-1 NC No.1/12 Dated 6.4.11	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1239/AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda and file handed over to DIPP for examining and decided to defer consideration of the case for two weeks. Accordingly the case may be re-listed on 4.5.2011.

Case No M-2 NC No.1/12 Dated 6.4.11	M/ s Thomson Press (I) Ltd, F.No.01/83/50/1084/AM08/DES-IV RLA F.No.05/24/40/696/AM08 Lic.No.0510214004 dated 17/12/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 4.5.2011..

Case No M-3 NC No.1/12 Dated 6.4.11	M/ s HT Burda Media Ltd, Noida F.No.01/83/50/784/AM10/DES-IV RLA No.05/23/40/138/AM10 Lic.No.0510255295 dated 29.12.2009
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 6.4.2011, the Committee decided to amend the description of Export Item and quantity of import item No.5 for the same export items, as under:-

Export Item

From	To
Multicolour Printed Books	Multicolour Printed Books/Multicolour Printed Book Catalogues

Import Item

From	To
5) Rel. Printing Ink – 10 gm (2% of FOB Value)	Rel. Printing Ink – 0.069 Kg

The other quantity and description mentioned in the minutes of ALC M.No. 17/83 dated 28.7.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 1/83-ALC1/2011 **MEETING DATE** : 06.04.2011

1	Case No.: 344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.2.2011 issued by this office. Reminder issued on 7.4.2011. Accordingly the case may be re-listed on 4.5.2011..			

2	Case No.: 471/24/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01342/AM07/	RLA File :03/95/040/01457/AM07/	Lic.No/Date:0310423008 14.03.2007	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. Of C&PC(Chem Div). Accordingly the case may be re-listed on 4.5.2011.			

3	Case No.: 539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 4.5.2011..			

4	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 4.5.2011..

5	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda. U.O. has been sent to DBT on 22.2.2011. Comments awaited. Reminder issued on 7.4.2011. Accordingly the case may be relisted on 4.5.2011			

6	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

7	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda. Another reminder to go to M/o Food Processing. A reminder is issued on 6.12.2010, 19.1.2011 and 22.2.2011. D.O letter issued on 11.4.2011 to Jt.Secretary, M/o of Food Processing Inds. Accordingly the case may be re-listed on 4.5.2011.			

8	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

9	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DC(MSME) on			

18.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.

10	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

11	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. Reminder issued on 28.3.2011. Accordingly the case may be re-listed on 4.5.2011..			

12	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

13	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

14	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.

15	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

16	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

17	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

18	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

19	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

20	Case No.:13/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00420/AM11/	RLA File :05/24/040/00216/AM11/	Lic.No/Date:0510272183 06.09.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.2.2011 issued by this office. A reminder to go to firm. Accordingly the case may be re-listed on 4.5.2011..			

21	Case No.:1/29/83-ALC1/2010	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00496/AM11/	RLA File :34/24/040/00123/AM11/	Lic.No/Date:3410027876 07.09.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. Reminder issued on 28.3.2011. Accordingly the case may be re-listed on 4.5.2011..			

22

Case No.:2/25/83-ALC1/2010	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved																		
HQ File :01/83/050/00436/AM11/	RLA File :05/23/040/00095/AM11/	Lic.No/Date:0510272734 14.09.2010	Defer Date:																		
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 6.4.2011, the Committee decided to approve the case as under:- <u>Export Item:</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Clutch Facing (Auto Parts)</td><td>1 MT</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Glass Roving fiber (Relevant Different grade glass)</td><td>0.700 MT</td></tr><tr><td>2.</td><td>Phenol</td><td>0.300 MT</td></tr><tr><td>3.</td><td>Synthetic Rubber of Relevant Different Grades NBR</td><td>0.300 MT</td></tr></table>				S.No.	Description of Item	Quantity	1.	Clutch Facing (Auto Parts)	1 MT	S.No.	Description of Item	Quantity	1.	Glass Roving fiber (Relevant Different grade glass)	0.700 MT	2.	Phenol	0.300 MT	3.	Synthetic Rubber of Relevant Different Grades NBR	0.300 MT
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1.	Glass Roving fiber (Relevant Different grade glass)	0.700 MT																			
2.	Phenol	0.300 MT																			
3.	Synthetic Rubber of Relevant Different Grades NBR	0.300 MT																			

	etc Rubber	
4.	Meta – Para cresol (Relevant Different Grades) Binding Agent	0.150 MT
5.	Toluene Petroleum Product	0.746 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

23	Case No.:20/29/83-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00515/AM11/	RLA File :03/95/040/00486/AM11/	Lic.No/Date:0310595984 08.10.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.5.2011.			

24	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Reminder issued on 20.1.2011 and 18.2.2011. Accordingly the case may be re-listed on 4.5.2011.			

25	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 4.5.2011			

26	Case No.:19/31/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00567/AM11/	RLA File :03/95/040/00577/AM11/	Lic.No/Date:0310598683 25.10.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder issued on 25.3.2011. Accordingly the case may be re-listed on 4.5.2011..

27	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

28	Case No.:23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 4.5.2011..			

29	Case No.:4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

30	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.3.2011 issued by this office. Accordingly the case may be re-listed on 4.5.2011..			

	Case No.:10/33/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
	HQ File :01/83/050/00584/AM11/	RLA File :33/24/040/00008/AM11/	Lic.No/Date:3310016864 01.11.2010	Defer Date:

31	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/11/2010-Ch.II dated 25.3.2011, the Committee decided to approve the case as under:-																					
	<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Clodinafop Propargly 240 G/L EC</td><td>1 Litre</td><td>1. R-Hydroxyphenoxy Propionic Acid</td><td>0.182 Kg</td></tr> <tr> <td></td><td></td><td>2. 5-Chloro-2,3 difluoropyridine</td><td>0.150 Kg</td></tr> <tr> <td></td><td></td><td>3. Cloquintocet mexyl</td><td>0.065 Kg</td></tr> <tr> <td></td><td></td><td>4. Kocosol 200 (C-12)</td><td>0.425 Kg</td></tr> </tbody> </table>	Export Item	Qty.	Import Item	Qty.	Clodinafop Propargly 240 G/L EC	1 Litre	1. R-Hydroxyphenoxy Propionic Acid	0.182 Kg			2. 5-Chloro-2,3 difluoropyridine	0.150 Kg			3. Cloquintocet mexyl	0.065 Kg			4. Kocosol 200 (C-12)	0.425 Kg	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
Export Item	Qty.	Import Item	Qty.																			
Clodinafop Propargly 240 G/L EC	1 Litre	1. R-Hydroxyphenoxy Propionic Acid	0.182 Kg																			
		2. 5-Chloro-2,3 difluoropyridine	0.150 Kg																			
		3. Cloquintocet mexyl	0.065 Kg																			
		4. Kocosol 200 (C-12)	0.425 Kg																			

32	Case No.: 12/33/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00586/AM11/	RLA File :05/23/040/00195/AM11/	Lic.No/Date:0510276255 03.11.2010	Defer Date:04.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 17.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.				

33	Case No.: 13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:04.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.				

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Case No.:1/41/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
HQ File :01/83/050/00752/AM11/	RLA File :03/95/040/00588/AM11/	Lic.No/Date:0310608722 30.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/31/2010-Ch.II dated 24.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Fenbutatin Oxide Technical	1 Kg	1. Trineophyl Chlorostannane 2. Toluene	1.074 Kg 0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:2/41/83-ALC1/2010	Party Name:UNITED TECHNOLOGISTS	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00753/AM11/	RLA File :04/24/040/00272/AM11/	Lic.No/Date:0410120299 31.12.2010	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 4.5.2011..			

36	Case No.:5/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
	HQ File :01/83/050/00756/AM11/	RLA File :17/24/040/00144/AM08/	Lic.No/Date:1710003672 31.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 6.4.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Product OAL-2	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.245 Kg
	Oleyl Alcohol Poly Glycol Ether (Oleyl Alcohol 2 mole ethoxylate)		2. Rofanol-80/85 (Oleyl Alcohol) (Appearance: liquid)	0.754 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.:6/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
	HQ File :01/83/050/00757/AM11/	RLA File :17/24/040/00023/AM09/	Lic.No/Date:1710003674 31.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 6.4.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	ESA-131290	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.652 Kg
	Polyoxyethylene Tridecyl Ether 90% (Tridecyl Alcohol		2. Tri decyl Alcohol (Colourless	0.247 Kg

12 mole ethoxylate 90%)	clear liquid)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

38	Case No.:7/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
	HQ File :01/83/050/00758/AM11/	RLA File :17/24/040/00057/AM09/	Lic.No/Date:1710003676 31.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 6.4.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Product TP-15 (Tristyrenated Phenol 15 mole Ethoxylate)	1 Kg	1. Styrene Monomer (Colourless oily liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.292 Kg 0.619 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:8/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
	HQ File :01/83/050/00759/AM11/	RLA File :17/24/040/00107/AM09/	Lic.No/Date:1710003678 31.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 6.4.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Esteem-10-AY (Castor Oil 25 mole Ethoxylate)	1 Kg	Ethylene Oxide (Colourless clear liquid)	0.546 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.:1/1/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/01104/AM11/	RLA File :31/24/040/00209/AM11/	Lic.No/Date:3110046237	Defer

40		31.12.2010	Date:04.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

41	Case No.: 12/41/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Approved
	HQ File :01/83/050/00763/AM11/	RLA File :31/24/040/00220/AM11/	Lic.No/Date:3110046267 03.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/2/2006-Ch.II dated 28.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Yellow 110	1 Kg	Tetra Chloro Phthalic Anhydride	1.438 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.: 11/41/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00762/AM11/	RLA File :08/24/040/00284/AM11/	Lic.No/Date:0810095202 04.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

43	Case No.: 14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

44	Case No.: 15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

45	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

46	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

47	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

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Case No.:7/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
HQ File :01/83/050/00841/AM11/	RLA File :17/24/040/00037/AM11/	Lic.No/Date:1710003727 27.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 6.4.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Innotex-DNP-150-lakes (Nonyl Phenol 100 mole ethoxylate)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Nonyl Phenol (Colourless Viscous liquid)	0.952 Kg 0.0325 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:2/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00836/AM11/	RLA File :08/24/040/00212/AM11/	Lic.No/Date:0810095816 28.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be relisted on 4.5.2011			

50	Case No.:3/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00837/AM11/	RLA File :08/24/040/00213/AM11/	Lic.No/Date:0810095817 28.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

51	Case No.:4/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00838/AM11/	RLA File :08/24/040/00321/AM11/	Lic.No/Date:0810095818 28.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter daed 23.3.2011. Accordingly the case may be relisted on 4.5.2011			

52	Case No.:5/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00839/AM11/	RLA File :08/24/040/00322/AM11/	Lic.No/Date:0810095819 28.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.3.2011. Accordingly the case may be relisted on 4.5.2011			

53	Case No.:6/45/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00840/AM11/	RLA File :08/24/040/00331/AM11/	Lic.No/Date:0810095836 28.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

54	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.2.2011 issued by this office. A letter to go to firm. Accordingly the case may be re-listed on 4.5.2011..			

55	Case No.:11/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00845/AM11/	RLA File :17/24/040/00043/AM09/	Lic.No/Date:1710003736 31.01.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.3.2011. Accordingly the case may be relisted on 4.5.2011			

56	Case No.:9/45/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00843/AM11/	RLA File :10/24/040/00097/AM11/	Lic.No/Date:1010041649 01.02.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.5.2011.			

57	Case No.:10/45/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
	HQ File :01/83/050/00844/AM11/	RLA File :05/23/040/00303/AM11/	Lic.No/Date:0510282725 01.02.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

	Case No.:1/49/83-ALC1/2010	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
	HQ File :01/83/050/00943/AM11/	RLA File :03/94/040/01029/AM11/	Lic.No/Date:0310617199 22.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/91/2008-Ch.II dated 5.1.2009			

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, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Desulphurisation Catalyst (DS-90 E) (Containing Zinc Oxide – 76% min. Alumina-9% min.)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.800 Kg 0.100 Kg 0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:2/49/83-ALC1/2010	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Approved
HQ File :01/83/050/00944/AM11/	RLA File :03/94/040/01028/AM11/	Lic.No/Date:0310617203 22.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/91/2008-Ch.II dated 5.1.2009

, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Desulphurisation Catalyst (DS-90 E) (Containing Zinc Oxide – 76% min. Alumina-9% min.)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.800 Kg 0.100 Kg 0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:04.05.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.

Case No.:5/49/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status:Case Deferred
HQ File :01/83/050/00947/AM11/	RLA File :33/24/040/00017/AM11/	Lic.No/Date:3310017789 25.02.2011	Defer Date:04.05.2011

61		25.02.2011	Date:04.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 4.5.2011..			

62	Case No.: 6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

63	Case No.: 7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 20.4.2011. Accordingly the case may be relisted on 4.5.2011			

64	Case No.: 8/49/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/00950/AM11/	RLA File :03/94/040/00635/AM11/	Lic.No/Date:0310618212 28.02.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 20.4.2011. Accordingly the case may be relisted on 4.5.2011			

65	Case No.: 2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011			

	Case No.: 6/1/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01109/AM11/	RLA File :31/24/040/00208/AM11/	Lic.No/Date:3110047482	Defer

66			22.03.2011	Date:04.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011				

67	Case No.: 5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011			

68	Case No.: 7/1/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01110/AM11/	RLA File :17/24/040/00046/AM09/	Lic.No/Date:1710003882 24.03.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011			

69	Case No.: 8/1/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01111/AM11/	RLA File :05/24/040/00444/AM11/	Lic.No/Date:0510286839 25.03.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.5.2011.			

70	Case No.: 9/1/83-ALC1/2011	Party Name:JOCIL LTD.,	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01112/AM11/	RLA File :09/24/040/00570/AM11/	Lic.No/Date:0910046084 25.03.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011			

71	Case No.: 3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:04.05.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011

72	Case No.: 4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011			

73	Case No.: 10/1/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83-ALC1/2011 06.04.2011	Status: Case Deferred
	HQ File :01/83/050/01113/AM11/	RLA File :05/23/040/00375/AM11/	Lic.No/Date:0510287219 30.03.2011	Defer Date:04.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.5.2011			

Date:20.04.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer